

3

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No: 427/94

Transfer Application No: ---

DATE OF DECISION: 30-5-94

Shankar A. Kamble Petitioner

Mr. S. P. Saxena Advocate for the Petitioners

Versus

Union of India & 2 ors. Respondent

Mr. R. K. Shetty Advocate for the Respondent(s)

CORAM :

The Hon'ble Shri Justice M.S. Deshpande, V.C.

The Hon'ble Shri M.R. Kolhatkar, Member(A)

1. To be referred to the Reporter or not ? *W*
2. Whether it needs to be circulated to other Benches of the Tribunal ? *W*

M.S. Deshpande
(M.S. DESHPANDE)
VC

M

(4)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

O.A.427/94

Shankar A.Kamble .. Applicant

-versus-

Union of India and 2 ors. .. Respondents

Coram: Hon'ble Shri Justice M.S.Deshpande
Vice-Chairman

Hon'ble Shri M.R.Kolhatkar, Member(A)

Appearances:

1. Mr.S.P.Saxena
Counsel for the
Applicant.
2. Mr.R.K.Shetty
Counsel for the
Respondents.

ORAL JUDGMENT:
Per M.S.Deshpande, V.C. ↓

Date: 30-5-94

Heard Mr.S.P.Saxena for the applicant and Mr.R.K.Shetty for the respondents. No reply has been filed by the respondents. It is apparent that the failure report was made by the Asstt.Labour Commissioner on 6-9-93(Ex.A-1) to the Govt. of India. The order shows that there was inaction on the part of the respondents.

2. Mr.Shetty states that he has no instructions whether any order has been ^{passed} received by the Central Government under section 10(1)(D) of the Industrial Disputes Act.

3. We direct the respondents to take a decision in this respect within

...2/-

3

two months from today. Liberty to the applicant to approach the Tribunal after such a decision is taken, if he feels aggrieved. With this direction O.A. is disposed of.

MR Kolhatkar

(M.R. KOLHATKAR)
Member(A)

M.S. Deshpande

(M.S. DESHPANDE)
Vice-Chairman

M